

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
02-05-2024 AT 10:30 AM**

**CP No. 41/59/HDB/2023  
AND  
IA(CA) 122 & 126/2024 in CP No. 41/59/HDB/2023  
u/s. 59 of Companies Act, 2013**

**IN THE MATTER OF:**

Mr. Vemula Mamatha Vani

**...Petitioner**

**AND**

Hyderabad Hi-Tech Textile Park Pvt Ltd & 12 others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Smt Sandhya Rani, for petitioner present through Video Conference.

Learned senior counsel Mr Raghunath for Respondent Nos 1,2,3 and 5 along with the counsel on record Mr Anil Kumar present through Video Conference.

Let the court officer check whether the counters are filed by the concerned respondent and if any respondent failed to file the same and those whose opportunity to file is not closed, shall file the same within 10 days from today, in default opportunity stands forfeited. Rejoinder if any shall be filed within a week thereafter by the petitioner. Matter adjourned to 20.06.2024 finally.

**IA(CA) 122/2024**

Learned Counsel for the applicant present physically.

This is an application filed by the Respondent Nos 8 and 9 to set aside the order dated 15.02.2024 whereby their right to file counter has been forfeited and provide them with an opportunity to file counter.

Notice given to the company petitioner. Company petitioner reports no objection however, the contesting respondents would submit that this petitioner not a necessary or proper party. This issue cannot be decided in this application. Since the pleadings yet to be completed, **we allow this IA**, on condition that counter if

any shall be filed within 10 days and copies be served on the respondent, in default this application stands dismissed. Rejoinder if any to the same shall be filed within a week thereafter, in default opportunity stands forfeited.

Accordingly, **this application is allowed and disposed of.**

**IA(CA) 126/2024**

Learned Counsel for the applicant present physically.

This is an application filed by the Respondent Nos 4 and 6 to set aside the order dated 15.02.2024 whereby their right to file counter has been forfeited and provide them with an opportunity to file counter.

Notice given to the company petitioner. Company petitioner reports no objection however, the contesting respondents would submit that this petitioner not a necessary or proper party. This issue cannot be decided in this application. Since the pleadings yet to be completed, **we allow this IA**, on condition that counter if any shall be filed within 10 days and copies be served on the respondent, in default this application stands dismissed. Rejoinder if any to the same shall be filed within a week thereafter, in default opportunity stands forfeited.

Accordingly, **this application is allowed and disposed of.**

Sd/-

**MEMBER (T)**

Sd/-

**MEMBER (J)**